

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1527
ANSWERED ON:02.12.2014
DISCRIMINATION AGAINST DISABLED CHILDREN
Kharge Shri Mallikarjun

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of children with disabilities in the country, State-wise;
- (b) whether there is lack of opportunities in the country for empowering such children;
- (c) if so, the details thereof; and
- (d) the effective measures taken/being taken by the Government to prevent discrimination against such children and ensure that they enjoy all their rights?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHANPAL GURJAR)

(a) to (c) Section 44 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 mandates the establishments in transport sector to take special measures to provide for adaptable rail compartments, buses, vessels and aircrafts for easy access to persons with disabilities. Section 45 of the said Act casts responsibility on the State and Local Authorities to take measures such as installation of auditory signals, engraving of surface of the zebra crossing etc. to ensure non-discrimination on the roads for persons with disabilities. Similarly, Section 46 of the said Act empowers the appropriate Government and Local Authorities to provide for ramps, adaptable toilets, braille symbols and auditory symbols in elevators and lifts etc. in public offices including hospitals, health centres, medical care and rehabilitation institute to ensure non-discrimination in the built environment. Further, Section 47 of the said Act takes care of non-discrimination against persons with disabilities in Government employment.